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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Review Application No. 74/9/94

In

Original Application No. 1668 /93

THIS THE 9TH DAY OF NOVEMBER, 1994

HON'BLE MR. JUSTICE B.C. SAKSENA, V.C.

Rajendra Chaubey

..... Applicant

Versus

Union of India and Ors

..... Respondents

O R D E R

This review petition is directed against an order passed by me sitting single on 18.7.94 in O.A. No. 1668/93.

2. I have gone through the review application. The facts and conclusions indicated in the order passed by me are not disputed. It has been indicated that the view taken that Shri Rajendra Sharma M.P. against whom allegations of malafide have been made without impleading as party deserves to be ignored. A ground has been taken that Rajendra Sharma being a member of parliament and a political heavy weight his impleadment was fraud with the risk of further injury being inflicted and on the basis of legal advice he was not impleaded. This does not meet the reasoning given in the order for ignoring the allegations and malafides made against the said M.P. Allegations against a person not impleaded as an opposite party, it is fairly well settled have to be ignored. No error apparent on the face of the record can be said to have arisen from this count.

3. The other grounds are virtually reiteration on the pleas which had been raised at the time of hearing of the O.A and have been duly considered. All decisions cited by the learned counsel for the parties have been duly

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considered and the conclusions have been ~~reached~~ rejected. No ground contemplated by the provisions of Order 47 rule 1 C.P.C have been indicated.

4. The review application is misconceived and accordingly rejected summarily.

*B. Chakraborty*

VICE CHAIRMAN

Dated: 9.11.1994

Uv/